

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Fourth Lok Sabha**

**Legislative Branch-II**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FIFTIETH REPORT**

(FOURTH LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fiftieth Report.

2. The Committee met on the 22nd July, 1969, for—

I. Classification and allocation of time for discussion of the following two Bills under Rule 294(1) (b) and 294 (1) (c) of the Rules of Procedure, respectively:—

- (1) The Language of Laws Bill, 1969 by Shri Prakash Vir Shastri.
- (2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 (Amendment of sections 3, 4, etc.) by Shri Yashwant Singh Kushwah.

II. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1969 (Amendment of Part X, article 244A and 371B) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1969 (Omission of article 359) by Shri Nath Pai.

*Classification and Allocation of time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Yashwant Singh Kushwah attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Bills in category 'B' and recommended allocation of time to them as indicated below:—

- (1) The Language of Laws Bill, 1969  
by Shri Prakash Vir Shastri. 2 hours.
- (2) The Salaries and Allowances of  
Members of Parliament (Amend-  
ment) Bill, 1969 (Amendment  
of sections 3, 4, etc.) by Shri  
Yashwant Singh Kushwah. 2 hours.

*Examination of Constitution (Amendment) Bills*

5. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1969 (Amendment of Part X, article 244A and 371B) by Shri Madhu Limaye.

The Bill sought to amend new articles 244A and 371B to be inserted in the Constitution through the Constitution (Twenty-second Amendment) Bill, 1969 with a view to empower Parliament to constitute autonomous States within States other than Assam also.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1969 (Omission of article 359) by Shri Nath Pai.

The Bill sought to omit article 359 of the Constitution so that the right to move the High Court and the Supreme Court for enforcement of Fundamental Rights is not suspended during Emergency.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

#### *Recommendations*

7. The Committee recommended that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and
- (ii) Sarvashri Madhu Limaye and Nath Pai be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;  
July 22, 1969.  
Asadha 31, 1891 (Saka).

R. K. KHADILKAR,  
Chairman,  
Committee on Private Members' Bills and  
Resolutions.